IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (Cr.) No.34 of 2021

Kameshwar Mahli
@ Kameshar Mahli .... Petitioner

Versus

The State of Jharkhand & Ors. .... Respondents

CORAM: HON'BLE MR. JUSTICE H.C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Vikash Kumar, Advocate
For the Respondents: Mr. Kaushik Sarkhel, Advocate

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

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4/25.03.2021 At the request of the learned counsel for the State, put up this matter after three weeks for seeking instructions and filing counter affidavit in the matter.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)

R.Kumar